GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:6010 ANSWERED ON:14.05.2012 DISPOSAL OF HAZARDOUS WASTES Dhurve Jyoti;Naranbhai Shri Kachhadia

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the ships of developed Nations are blatantly ignoring the environmental and health related rules and are regularly dumping wastes like medical waste equipments used by Institutes providing civil amenities, bio-medical and electronic-wastes at the Indian ports;
- (b) if so, the details thereof along with the port-wise number of such incidents which took place during the last three years;
- (c) the details of the action taken by the Government against the importers and exporters of such waste-products in the country; and
- (d) the details of any remedial steps taken by the Government to check the dumping of such materials at the Indian Coasts?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d) The Ministry of Environment and Forests has notified the Hazardous Wastes

(Management, Handling and Transboundary Movement) Rules, 2008 (HW Rules), 2008. Import and export of hazardous and other wastes including electrical and electronic assemblies destined for direct reuse are regulated under these Rules. Ports allow cargos to be imported only after clearances from the Customs after ensuring compliance to various regulations including the HW Rules, 2008.

As per information provided the Department of Revenue, action is initiated against the offenders found guilty under the Customs Act, 1962. The details of cases detected by Customs Authorities for the last three years and the current year, port-wise are as under:-

Year Name of Port/ICD/ CPS No. Of cases booked 2008-09 Mumbai Port 01 2009-10 Loni ICD 01 Chennai Port 04 Mumbai Port 01 2010-11 Ludhiana CFS 03 Mumbai Port 01 Chennai Port 03 Delhi ICD 01 2011-12 Delhi ICD 01 Up to Feb.-12